

Date	Office Report	Orders
		<p><u>23.1.1990</u></p> <p>None for the applicant.</p> <p>Shri Vinod Pal, P.A. to the Estate Officer appears to state that the name of Mrs. Raj Kumari Chopra was wrongly mentioned as counsel for the respondents. They have recently engaged Shri P.P. Khurana in the matter and seeks time to file a rejoinder.</p> <p>It is noticed that the applicant has sought relief against the impugned orders passed by the Estate Officer under Section 7 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. In the SLP filed against the Full Bench Judgement of this Tribunal in Rasila Ram &amp; Others (OA 89/88) the Supreme Court has stayed the operation of the order of the Tribunal in which it was decided that the Tribunal has jurisdiction to try cases against the orders under the PP Act. Since the Tribunal has no jurisdiction to deal with cases under the PP Act at present, the applicant may seek remedy in the appropriate <del>court</del> <sup>forum</sup>. No relief can be provided by the Tribunal at this stage. The application is disposed of <del>cautiously</del>.</p> <p><i>Bennath</i></p> <p>(B.C. Mathur) Vice-Chairman 23.1.1990</p>